

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).8705/2019

(Arising out of impugned final judgment and order dated 28-01-2019 in CRLAP No. 1926/1979 passed by the High Court Of Judicature At Allahabad)

VINOD KUMAR SHARMA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 138481/2019 - EXEMPTION FROM FILING O.T.)

Date : 16-12-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s)

Mr. Anupam Mishra, AOR

For Respondent(s)

Mr. Ajay K. Srivastava, Adv.

Mr. K. Uma Shanker, Adv.

Mr. Dhirendra Kumar, Adv.

Mr. Ghanshyam Singh, Adv.

Mrs. Rachna Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner seeking adjournment due to personal difficulty, list the matter after two weeks.

(GEETA AHUJA)
COURT MASTER (SH)

(ANAND PRAKASH)
BRANCH OFFICER